

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 24th April, 2015.

No. LR (A) 32/92/Pt.III/264- The Governor of Meghalaya is pleased to appoint Smti. F. Catherine Rymbai, Advocate as Special Public Prosecutor of POCSO Act, 2014 for West Khasi Hills District, Nongstoin for the period of 1 (one) year-till 31.05.2016 or until further orders, whichever is earlier.


(D. Lyngdoh)

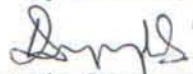
Under Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/264-A,
Copy forwarded to: -

.....
Dated Shillong, the 24th April, 2015.

1. The Deputy Commissioner, West Khasi Hills District, Nongstoin.
2. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Special Public Prosecutor shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 15/2002/Pt./102 dt. 02.02.2009
3. The Director General of Police, Meghalaya, Shillong.
4. The Superintendent of Police, West Khasi Hills District, Nongstoin.
5. The Advocate concerned. Charge Report of assuming charge as Additional Public Prosecutor/Additional Government Pleader may be sent to this Department and his contact No. should also be furnished.
6. The Secretary of the Shillong High Court Bar Association.
7. The Secretary, Shillong Bar Association, Shillong.
8. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
9. DIPR, Shillong.
10. The Treasury Officer, Shillong North/South Treasury.
11. Law (B) Department.
12. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
13. Guard file.

By order etc.,



Under Secretary to the Government of Meghalaya,
Law Department.

.....